IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THURSDAY, THE TWENTIETH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE Y. RENUKA

CONTEMPT CASE NO: 516 OF 2025

Contempt case filed under Sections 10 to 12 of Contempt of Courts Act R/w Article 215 of Constitution of India to punish the respondents herein for willful violation and disobedience of the orders of the High Court dated 20.07.2015 passed in PIL. No. 201 of 2014.

Between:

T. Dhangopal Rao, S/o. T.Y. Rao, Aged about 51 years, Occ. Public Interest Judicial Activist and Law Student (BBA-LLB), Sultan Ul-Uloom College of Law, Banjara Hills, Hyderabad, R/o. 20-1-696, Shivnagar, Bahadurpura Post Office, Hyderabad-500064, Telangana.

...Petitioner

AND

1. KASTOOR CHAND BOKADIA BMB Music and Magnetics Pvt. Ltd. Represented by its Chairman and Managing Director Kastoor Chand Bokadia, A Block, Amrit Kalash, Near Kama and Co, Tank Road, Jaipur, Rajasthan-302015, India.
2. Mallika Sherawat alias Reema Lamba, D/o Not known to the Petitioner Occ Film Actress R/o 702 Bhagtani Kishang Panch Marg, Off Yari Road, Versova, Andheri W, Mumbai 400 061, Maharashtra, India.

...Respondents

Counsel for the Petitioner : Sri T. Dhangopal Rao,Party-in-Person

Counsel for the Respondents : ...

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

CONTEMPT CASE No.516 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri T. Dhangopal Rao, petitioner, party-in-person.

2. The contempt petitioner alleges non-compliance of an order passed in PIL No.201 of 2014 on 20.07.2015. The whole allegation is based upon an undertaking given by the other side and recorded by the Court. It is highlighted that Annexure-P6 (posters) runs contrary to the said undertaking which was duly recorded by this Court.

3. On a specific query from the Bench, the petitioner could not point out any pleadings or any foundation from the contempt case about the source, date etc. of Annexure-P6. In other words, there is no material before us to establish any contempt or violation of the undertaking by the other side or the Court order. In absence of minimum essential pleadings for making out a case of contempt, the contempt case is **dismissed.** No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- K SAILESHI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. T. Dhangopal Rao, S/o. T.Y. Rao, Aged, Occ. Public Interest Judicial Activist and Law Student (BBA-LLB), Sultan Ul-Uloom College of Law, Banjara Hills, Hyderabad, R/o. 20-1-696, Shivnagar, Bahadurpura Post Office, Hyderabad-500064, Telangana Party-in-Person [OPUC]
2. Two CD Copies

DL/PSL

HIGH COURT

DATED:20/02/2025



ORDER

CC.No.516 of 2025

DISMISSING THE C.C.

(4)

Kyou
3/4/25